

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S CEEBUILD COMPANY PVT. LTD. (UNDER CIRP)

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s Ceebuild Company Private Limited
2.	Date of incorporation of corporate debtor	22.09.1994
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29256WB1994PTC065254
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 2ND FLOOR, ROOM NO. 19 & 20, FORTUNA TOWER, 23A, NETAJI SUBHAS ROAD KOLKATA - 700001, WEST BENGAL, INDIA
6.	Insolvency commencement date in respect of corporate debtor	17.02.2022 (Order received on 22.02.2022)
7.	Estimated date of closure of insolvency resolution process	16.08.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bishwanath Choudhary IBBI/PA-002/IP-N00597/2018-2019/12042
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 8F, Block 7, Prasad Exotica, 71/3, Canal Circular Road, Kolkata, West Bengal - 700054 E-mail ID: choudhary_bishwanath@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 104, S. P. Mukherjee Road, Sagar Trade Cube, 2nd floor, Kolkata, West Bengal - 700054 E-mail ID: ceebuild.cirp@gmail.com
11.	Last date for submission of claims	03.03.2022
12.	Classes of creditors, if any, under clause (b) of interim resolution sub-section (6A) of section 21, ascertained by the professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S CEEBUILD COMPANY PRIVATE LIMITED (UNDER CIRP)** on 17.02.2022.

The creditors of **M/S CEEBUILD COMPANY PRIVATE LIMITED (UNDER CIRP)**, are hereby called upon to submit their claims with proof on or before 03.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Bishwanath Choudhary
Interim Resolution Professional
IBBI/PA-002/IP-N00597/2018-2019/12042

Date : 23.02.2022
Place : Kolkata

Umasankar Chakraborty
Ashish Choudhury, D/o Late
and her mother was Late

Name of Debtor How Deposit
Secured Amount KVP Sainthia
Birhum A/C No. 3561908624
Deposit issue date 11/03/2017

কলকাতা, আনন্দেরোড, বি এন সি,
দালাল হাউস নং ১১। ষ্ট্রাফাল ক্যাম
কলকাতা, আনন্দেরোড, বি এন সি,
দালাল হাউস নং ১১। ষ্ট্রাফাল ক্যাম